

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 852/(MAH)/2017

CORAM:

Present:

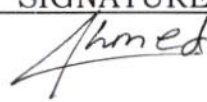
SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

NAME OF THE PARTIES: M/s. RJ Texcot Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rajesh Shah	Adv	
	Ahmed Chumawala		

ORDER

CSA 851/230-232/NCLT/MB/MAH/2017

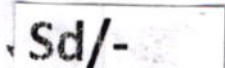
CSA 852/230-232/NCLT/MB/MAH/2017

CSA 853/230-232/NCLT/MB/MAH/2017

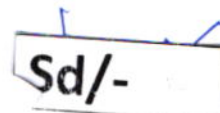
CSA 854/230-232/NCLT/MB/MAH/2017

CSA 859/230-232/NCLT/MB/MAH/2017

On withdrawal of the Company Applications, the Company Applications are hereby
dismissed with liberty as prescribed under law.



V. NALLASENAPATHY
Member (Technical)



B.S.V. PRAKASH KUMAR
Member (Judicial)